

November 29, 1973

**AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND
THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS ON COOPERATION IN
THE FIELD OF PLANNING**

New Delhi

Appreciating the importance of planned development of economies and guided by Article 6 of the Agreement between the Government of India and the government of USSR on the setting up of the Inter-governmental Indo-Soviet Commission on Economic, Scientific and Technical Cooperation, the Contracting Parties

HAVE agreed as follows :

1. There shall be established a Joint Indo-Soviet Study Group on cooperation in the field of planning within the frame-work of the Inter-governmental Indo-Soviet Commission on Economic, Scientific and Technical Cooperation.
2.
 - I. The Study Group will be composed of the Members of the Planning Commission of India assisted by such representatives of Central Ministers or State Governments as may be deemed necessary from time to time by the Government of India and responsible officials of the State Planning Committee of the USSR (GOSPLAN of the USSR).
 - II. Specialists of other organizations and institutions connected with planning can be enlisted in the capacity of advisers and/or experts.
3.
 - I. The main functions of the Study Group will be exchange of experience and knowledge in the following fields :

- (a) economic forecasting,
- (b) methodology of annual, medium and perspective planning,
- (c) formulation of projects and programmes,
- (d) methods of monitoring and evaluation of planned programmes and projects,
- (e) planning the supplies of materials,
- (f) exchange of published reports and materials.

II. The scope of problems to be reviewed by the Study Group may be enlarged by mutual agreement.

III. The Study Group shall also examine and report on any matter referred to it by the Inter-governmental Commission referred to in paragraph 1.

4. Meeting of the Study Group will be held, as a rule, not less than once a year in the New Delhi and in Moscow by turn.

5. I. Leaders of the Indian and soviet sides of the Study Group shall by mutual agreement determine the agenda and the time limit of each meeting.

II. In order that discussions of the Study Group are fruitful, both sides shall circulate material and documents in advance of each meeting.

6. I. Agreed minutes reflecting the results of the discussions shall be drawn up at the conclusion of each meeting of the Study Group.

II. The agreed minutes will be submitted to the Inter-governmental Commission referred to in paragraph 1 for its consideration.

DONE in New Delhi on November 29, 1973 ion three originals each in Hindi, Russian and English, all the texts being equally authentic.

Sd/-
D.P. DHAR
Minister for Planning
Government of India

Sd/-
N.K.BAIBAKOV
Chairman of the State Planning
Committee of the Union of Soviet
Socialists Republics.